BEFORE THE NATIONAL COMPANY LAW TRIBUNAL ALLAHABAD BENCH

COMPANY PETITION NO.(IB)69/ALD/2017

(UNDER SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016)

IN THE MATTER OF

- 1. SUDHA GUPTA W/o MR. PRABODH KUMAR GUPTA
- 2. NIMISH GUPTA S/o MR. PRABODH KUMAR GUPTA
- 3. SAANVI GUPTA (MINOR) D/o MR. NIMISH GUPTA
- 4. NIMIT GUPTA
 S/o MR. PRABODH KUMAR GUPTA
 ALL R/o HOUSE NO.66, SECTOR 10-A,
 CHANDIGARH-160 011
- 5. KUSUM JAIN
 W/o LATE MR. O.P. JAIN
 R/o HOUSE NO.847, SECTOR 8,
 PANCHKULA-134 109

.....PETITIONERS

VERSUS

JAI PRAKASH ASSOCIATES LTD.

Having its registered office at, Sector 128, Noida (UP) 201 304, CIN: L14106UP1995PLC019017

.....RESPONDENT

JUDGMENT/ORDER DELIVERED ON 22.12.2017

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: Sh. Harihar Prakash Chaturvedi, Member(J)

FOR THE PETITIONERS: Sh. Mukesh Chadha, Chartered Accountant

FOR THE RESPONDENT: Sh. R.P. Agarwal, Advocate

PER: SH. HARIHAR PRAKASH CHATURVEDI, MEMBER (J)



ORDER/JUDGMENT

- 1. The present petition is filed under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with rule 4 of the I & B Rules, 2016 by the petitioners, who have made fixed deposits in the respondent company i.e. Jai Prakash Associates Ltd. claiming themselves as Financial Creditor.
- 2. On previous hearings, Sh. R.P. Agarwal, learned counsel for the respondent company appeared and intimated this fact that the amount due under the fixed deposits, (which is the subject matter of the present petition) has now been paid, hence, nothing survives in the present petition and it is liable to be rejected. In this context the respondent company also filed its objection (through its Senior President Mr. Harish K. Vaid) by giving such assurance to this Court that the amount outstanding in deposits alongwith interests would be repaid to all depositors including the present petitioners in one go latest by 31st July, 2017, now it is reported to have been repaid.
- Thereafter, the respondent company filed a subsequent memo dated 11.08.2017 before this Court informing that the amount outstanding against the FDR of present petitioners has already been paid through cheque/money transfer as per the list enclosed with the memo.

The respondent company has made repayment of the amount due under fixed deposits of the present petitioners within the time permitted by this Tribunal. As per the memo dated 11.08.2017 the necessary details of payment made to the petitioners towards principal amount alongwith interest due thereon (as per the terms of deposit) are given as under:



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	2	NIMIT				300000		26.03.2013	5 3000	00	Chq No.747667 dtd. 11.02.2016 of Rs.300000 encash o 18.02.2016	n l
	3	NIMIT GUPTA NIMIT				390000		21.10.2015	39000		Chq No.807122 dtd. 06.07.2017 of Rs.390000 encash on 15.07.2017	Quarterl Annexure 2
	4	GUPTA	55547			240000		05.11.2015	24000	0	Chq No.807123 dtd. 06.07.2017 of Rs.240000 encash on 15.07.2017	Quarterly Annexure 3
		GUPTA	586075	04.09.2013		900000		04.09.2016	900000) () () () () () (Chq No.761387 dtd. 06.07.2017 of Rs.900000 encash on	Quarterly Annexure 4
	5	NIMIT	587005	09.10.2013	6	500000	0	99.10.2016	600000	d 0 0 R ei	s.600000 neash on	Quarterly Annexure - 5
	6	NIMISH GUPTA	586074	10.09.2013	1	000000	1	0.09.2016	1000000	OC N dt Oc of Rs	5.07.2017 hq o.762015 id. 5.07.2017 s.1000000 icash on 5.07.2017	Quarterly Annexure - 6
Special Company of the Special Special Special Company	7	SUDHA	587004	09.10.2013	50	00000	09	0.10.2016	500000	Ch No dto 06 of Rs end	nq 0.762071 d. .07.2017	Quarterly Annexure - 7
	8	SAANVI GUPTA	375943	08.11.2012	20	0000	08	.11.2015	290440	Ch No dtd 06. of Rs. enc	q .781841	Rs.90,440 – 9044(TDS) = Rs.81,396/- (paid alongwith maturity amount)
9		KUSUM JAIN	324284	04.01.2012	300	0000	04.	01.2015	300000	Cho No. dtd. 18.1 of Rs.3 enca	742671	Quarterly Annexure - 8

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- 5. In view of such payments made by the respondent, there remains no such debt due by the respondent company towards the petitioners nor it has been defaulted. Hence, the present petition is liable to be rejected on above stated ground alone.
- on 26.10.2017, that day this Court required some more clarifications from both the parties. Hence, the registry was directed to issue further notice to the petitioners, thereafter the matter was again fixed for hearing on 20.11.2017. That day, none appeared from the petitioners' side instead of this, petitioners sent a memo dated 11.08.2017 stating that the Court may pass an order as per the written submission already filed and after perusing the record of the case, as the case have previously been argued by counsel/representative of both the parties on 11.08.2017 and the order has been reserved. As there is no specific say on behalf of the petitioners in the present matter except to their petition, written submission and other material available on record, hence, if this Court feel necessary then to raise written and specific query, then only it would be responded.
 - Thus, the way the petitioner sent such memo, it appears that the petitioner is not inclined to appear before this Court either in person or through their representative. Thus, by their such attitude, it can be presumed that they are no longer interested further in the matter except insisting for an order from this Court.
 - We have gone through the averment made in the present petition and perused the record of the case including reply/objection of the respondent



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company, it is now matter of record that principal amount due under the fixed deposits receipt is reportedly paid to the present petitioner by the respondent company, as per the subsequent memo dated 11.08.2017 of the company. The petitioners have not made any specific denial that they did not receive at all the maturity/principal amount at all. There may be some dispute on receiving full payment towards interest, rate of interest against such FDs, but as per the settled legal position that the provision of Section 7 & 9 of the I & B Code are not expected to be invoked as measure for enforcing recovery because the proceeding under the I & B Code cannot be termed as recovery/execution proceeding and if there is only dispute in respect of the payment of interest or otherwise then such can be adjudicated and decided in other statutory proceedings before an appropriate forum including this Bench of NCLT.

- 9. Therefore, we are of the view that the present company has now become infructuous and this Court at this stage, does not feel necessary to go into the details of merits of the present case nor is required to determine and decide the status of the petitioner/fixed depositors as a financial creditor/stakeholders to initiate the CIRP against the Corporate Debtor Company in the present I & B petition.
 - 10. We are of the view that as the present company petition can be disposed as being infructuous after receiving payment from the Corporate Debtor Company towards the amount due under FDs by 31st July, 2017, which is duly confirmed and reported through memo dated 11.08.2017.

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- 11. Therefore, the present company petition cannot be continued as reason for initiating a CIRP against the Corporate Debtor Company no longer survives. Therefore, on such limited ground, the present petition is rejected, but no order as to cost.
- 12. Accordingly, the present company petition stands disposed of.

Dated:22.12.2017

Typed by: Kavya Prakash Srivastava (Stenographer) H.P. Chaturvedi, Member (Judicial)